

Title : Regarding need to relax eligibility criteria under Indira Awas Yojna with a view to include victims of Natural Calamities.

(xvii) Need to relax eligibility critria under Indira Awas Yojna

with a view to include victims of natural calamities

SHRIMATI ARCHANA NAYAK (KENDRAPARA): I would like to draw the attention of the Hon'ble Minister of Rural Development to the need for liberalising the eligibility criteria under Indira Awas Yojana. As per the prevalent rules, only those families that figure in the BPL list are entitled to be the beneficiaries under the Indira Awas Yojana. A family whose house is destroyed in a natural calamity also loses all its material belongings which were housed in it. Such a family would no longer have the necessary financial capability to reconstruct the house on its own. Moreover, in the rural areas where most of the houses have thatched roofs, accidental fire can totally destroy the house and reduce everything inside it to ashes. I would therefore suggest that the prevalent rules in this regard be liberalised, so that families whose houses are destroyed by flood, cyclone, earthquake, tsunami, and accidental fire, be equally entitled to be the beneficiaries under the Indira Awas Yojana even if they do no figure in the BPL list.